

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 722 of 2022

In the matter of

Beant Singh Bajwa

..... Applicant

V/s

State of Punjab

..... Respondent

Reply of Punjab Pollution Control Board through Er. Ramandeep Singh, Environmental Engineer, Regional Office, Sangrur in compliance to order dated 09.11.2022.

RESPECTFULLY SHOWETH

- 1) That the Hon'ble National Green Tribunal was pleased to take cognizance of an application made by the applicant regarding violation of environmental norms by IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Channa, Near Village Dhaula, Mansa Road, District Barnala. Vide order dated 9.11.2022, the Hon'ble National Green Tribunal has asked the District Magistrate, Banala and State Pollution Control Board to look into the matter and take remedial action in accordance with Law. At the same time the Monitoring Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court was requested to oversee the verification process. The State Pollution Control Board was directed to file factual and action taken report by e-mail at judicial-ngt@gov.in.
- 2) That the said industry is a large scale red category pharmaceutical unit. The industry was granted varied consent to operate under the Water Act, 1974 vide no. CTOW/ Varied/BAR/2022/18690236 dated 30/06/2022 and the Air Act, 1981 vide no. CTOW/Varied/BAR/2022/18690236 dated 30/06/2022, both valid upto 31/03/2024 for manufacturing of Acetic Anhydride @ 70 Metric Tonnes / day,

Mono Chloro Acetic Acid @ 40 Metric Tonnes/Day, Acetyl Chloride @ 32 Metric Tonnes/Day, Iso Buyl Benzene @ 60 Metric Tonnes/Day, MIBT @ 10 Metric Tonnes/Day, Pharmaceutical Intermediates @ 1.5 Metric Tonnes/Day, Active Pharmaceutical Ingredients @ 112.2 Metric Tonnes/Day, Cogeneration @ 17 Megawatt, Ethyl Acetate @ 350 Metric Tonnes/Day with Zero Liquid Discharge condition that all the industrial effluent shall be re-used in the industrial process and only domestic effluent will be allowed to discharge for plantation after treatment. The industry is having valid authorization of the Board under HOWM Rules, 2016 upto 31.03.2024.

- 3) That the applicant in the present case namely Sh. Beant Singh Bajwa had also submitted a complaint dated 1.6.2022 to the office of the Chairman, Punjab Pollution Control Board and simultaneously filed the same complaint with the Punjab State Human Rights Commission at Chandigarh. The Punjab State Human Rights Commission had taken cognizance of the said complaint made by the complainant. Vide order dated 28.6.2022, the Punjab State Human Rights Commission had called a report from the Punjab Pollution Control Board. A copy of complaint made by Sh. Beant Singh Bajwa to the Chairman, Punjab Pollution Control Board, Punjab State Human Rights Commission is enclosed herewith as **Annexure-A** and **Annexure-B**. A copy of order dated 28.6.2022 passed by the Punjab State Human Rights Commission is enclosed herewith as **Annexure-C**.
- 4) That the complaint was examined by the Board. It was alleged in the complaint that the industry is causing air & water pollution in the surrounding areas, which causes diseases to the residents of nearby villages and also discharging untreated trade effluent into the Dhanaula drain passing in the vicinity of industrial unit. It was also alleged that the industry is causing damage to the environment and human lives by the release of chemical water into the drain and toxic gas fumes.
- 5) That the premises of the industry was visited and inspected by the officers of the Regional Office, Sangrur on 09/06/2022 and stack emission samples, untreated / treated wastewater samples from zero liquid discharge process were collected. Apart from the said samples ground water samples were also collected from 5 nearby villages and one ground water sample from the premises of the industry. The conclusions drawn on the basis of inspection and analysis of samples are summarized herein below:-
 - a) The perusal of results of stack emission samples reveal that the concentration of various parameters are within the permissible limits as prescribed by the Board for such type of units.



- b) Similarly, the analysis results of treated domestic wastewater reveal that the concentration of various parameters are within the permissible limit as prescribed by the Board for such discharges onto land for plantation.
 - c) The groundwater samples were collected from 5 nearby villages of the industrial unit and one groundwater sample from the premises of the industry and same got analyzed from Board's lab for different parameters as per IS: 10500-2012. The analysis results of ground water samples reveal that various parameters are within the permissible limits as per drinking water standards IS: 10500-2012. Further, no color was observed in all the tubewell samples. However, the total hardness, Magnesium and TDS were found above the acceptable limits in the ground water samples as per drinking water standards.
 - d) The analysis results of the samples collected from upstream and downstream side of the industry from Dhanaula drain reveals that there is little change in concentration of pH, BOD, COD, TDS & Bio-essay. Thus, it can be concluded that there is no effect of operations of the industry on the quality of wastewater flowing through Dhanaula drain. The unit is based on Zero Liquid Discharge and no outlet of the industry was found in the Dhanaula drain.
 - e) The industry was thus found complying with the conditions of NOC / CTO granted under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 as well as the conditions of authorization granted under the HOWM Rules, 2016.
- 6) That subsequently after the above exercise, the complainant withdrew his complaint vide his letter dated 20/06/2022. In the said withdrawal letter, the complainant did not provide any logical reason for the same. A copy of letter of Sh. Beant Singh Bajwa dated 20.6.2022 is enclosed herewith as **Annexure-D**.
- 7) That in view of the findings of the visiting officers, analysis reports of untreated / treated wastewater samples, analysis results of ground water samples, analysis results of samples collected upstream and downstream of the industrial unit, analysis results of stack emissions samples as explained in the para no. 5 above and also the letter of withdrawal dated 20.6.2022 filed by Sh. Beant Singh Bajwa as explained in para no. 6 above, the Punjab Pollution Control Board has filed reply before the Punjab State Human Rights Commission mentioning therein that no further action is required on the complaint and it was prayed that



the complaint case may please be disposed of with appropriate orders. A copy of reply filed by the Punjab Pollution Control Board before the Punjab State Human Rights Commission is enclosed herewith as **Annexure-E**

- 8) That the reply filed by the Environmental Engineer, Punjab Pollution Control Board, Regional office, Sangrur has been forwarded by the Punjab State Human Rights Commission to the complainant, for filing the response by next date of hearing on 21.2.2023. It is pertinent to mention here that in the meanwhile the Hon'ble National Green Tribunal has also taken cognizance of the same application filed by Sh. Beant Singh Bajwa, wherein orders dated 9.11.2022 have been passed.
- 9) That in pursuance to the orders dated 9.11.2022, the Monitoring Committee constituted by the Hon'ble Tribunal alongwith officers of the Punjab Pollution Control Board, District Administration and officers of other departments as well as the applicant Sh. Beant Singh Bajwa visited the industry on 23.11.2022 and samples were collected as per the details given below :-

A) Drain Wastewater Samples

Drain wastewater samples were collected from the following locations

- i) From the outlet maintained by M/s Trident Ltd. (PCD Division)
- ii) Upstream of outlet maintained by the Trident Ltd. (PCD Division)
- iii) Downstream of outlet maintained by the Trident Ltd. (PCD Division)

B) Soil Samples from the drain

02 Soil samples were collected from the drain

C) Groundwater samples

Groundwater samples were collected from the following locations.

- i) 02 groundwater samples from the tubewells maintained by the industry.
- ii) 03 groundwater samples from the tubewells maintained by the farmers.
- iii) 01 groundwater sample from the house of village Saraba Kothe.

D) Effluent samples of the industry M/s IOL Chemicals and Pharmaceuticals Ltd.

Following effluent samples were collected

- i) Inlet to effluent treatment plant
- ii) Outlet of secondary clarifier



- 10) That during the visit of the Monitoring Committee to the industry on 23.11.2022, the Effluent Treatment Plant based on Zero Liquid Discharge was in operation and no evidence was found with regard to the discharge of industrial effluent either into the drain or into the bore-wells inside the industrial premises as alleged by the complainant.
- 11) That at about 3.00 p.m. the members of Monitoring Committee in presence of the complainant decided to have a short break for lunch and moved towards PWD rest house. The complainant moved towards the industry and on the way he made telephonic call to the technical expert of the Monitoring Committee that some officers of the Board have accepted hospitality of the industry (bread pieces and tea) and he also raised apprehension about the change of samples collected by the team. As per directions of Monitoring Committee, samples collected were got destroyed in their presence. In this regard, the Board has also received a letter dated 28.11.2022 written to the Registrar of the Hon'ble National Green Tribunal by the Chairman Monitoring Committee.
- 12) That it is submitted that the apprehension of the complainant is speculative and unfounded and is not based on any real, material and tangible evidence that the samples collected by the Monitoring Committee with the assistance of the officers of the Punjab Pollution Control Board have been changed by the some officers of the Board. The officers / officials of Punjab Pollution Control Board had stayed near the vehicle (Tata Ace) wherein the samples collected from different locations were stocked in crates to ensure their safety. It is pertinent to mention here that 186 numbers of samples were collected in 2 liter plastic canes from different locations and the said samples were to be preserved in triplicate for sending to different laboratories for analysis. It is not possible even in imagination to change such large number of samples in a very short duration of time. The number and detail of the samples collected by the officers from different locations including from ETP to check the adequacy of Zero Liquid Discharge operation is given herein below:

M/s IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Chhanan, Near Village Dhaula, Mansa Road, District Barnala			
S.No.	Location from where sample is collected	Number of samples collected from the site.	Number of 2 liter plastic canes in which sample was collected
A	Drain wastewater samples		



i)	From the outlet maintained by M/s Trident Ltd. (PCD Division)	01	15
ii)	Upstream of outlet maintained by the Trident Ltd. (PCD Division)	01	15
iii)	Downstream of outlet maintained by the Trident Ltd. (PCD Division)	01	15
B	Soil Samples from the Drain		
iv)	Upstream of the outlet maintained by M/s Trident Ltd. (PCD Division)	01	03 Plastic envelope
v)	Downstream of outlet maintained by the Trident Ltd. (PCD Division)	01	03 Plastic envelope
vi)	From Plantation area of Trident Ltd.	01	03 Plastic envelope
C	Ground Water Samples		
vii)	From the tubewells maintained by the industry.	02	30
viii)	From the tubewells maintained by the farmers.	03	45
ix)	From the house of village SarabaKothe.	01	15
D	Effluent Samples of the Industry		
x)	Inlet to effluent treatment plant	03	21
xi)	Outlet of secondary clarifier	03	30
Total number of samples collected with number of 2 liter of plastic canes and plastic envelope.		18	186 (09 Plastic envelope)

13) That as far as the allegation of acceptance of hospitality of the industry by the

officers / officials of the Board is concerned, it is respectfully clarified that the Board has also quizzed the officers and the facts that have emerged are that officers / officials of the Board had not proceeded for lunch to the guest house in order to keep watch and surveillance on the crates of samples and were standing near to the vehicle (Tata Ace) parked outside the premises of the unit near the main gate. One of the officers is diabetic and he had ordered some snacks and tea from the canteen of the industrial unit meant for the employees and workers of the industrial unit. The payment of the snacks and tea was made by the said officer of the Board from his own pocket and no special treatment was given by the industry to the team of the Pollution Control Board.

The officers of the Board further revealed that during the course of the visit of the Monitoring Committee on 23.11.2022 and the process of collection of samples from various locations, no evidence was found with regard to the discharge of industrial effluent either into the drain or into the bore-wells inside the premises of the industry as alleged and apprehended by the complainant. It is further brought on record that the complainant himself has written a letter earlier to the Chairman of the Board on 20.6.2022 to withdraw the case. These facts have baffled the complainant.

The facts narrated by the officers as recorded above seems to be genuine. The complainant seems to have un-necessarily raised the controversy to divert the attention of the Monitoring Committee as nothing was found illegal during the visit of the monitoring committee.

- 14) That it is submitted that the industry has also been visited by CPCB on 05.12.2022 with respect to the complaint made by Sh. Beant Singh Bajwa. CPCB team has carried out detail monitoring of the industry including collection of ground water and effluent samples.
- 15) That the above reply is submitted for kind consideration of the Hon'ble Tribunal.

It is, therefore, prayed that the reply of the Punjab Pollution Control Board vis-a-vis the report of the Monitoring Committee may kindly be considered for appropriate disposal of the case.

Submitted by



(Ramandeep Singh)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Sangrur

Date: 17-12-2022

Place: Sangrur

Verification

Verified that the contents of para no.1 to 14 of the above reply are true and correct to my knowledge as derived from the official record. Para no.15 is prayer. No part of the above reply is false and nothing material has been kept concealed therein.

Date: 17-12-2022

Place: Sangrur



(Ramandeep Singh)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Sangrur



National Anti-Corruption Council

Regd. No. Chd.977/1993-94 (National Level)

Head Office: Plot No.30/1, Sec-13, Rohini, Delhi

www.naccindia.com/ Email: Presidentbnlacc@gmail.com
District Barnala (R) President: Beant Singh Bajwa, M.80000-00584

9/6/22
27/6/22
20/6/22

No. 02/NACC-2022

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6/6/2022

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8-6-2022
Date: 01-06-2022

ਇਨ: ਇੰਜ: 16/06

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਗੁਰਦਾਸਪੁਰ ਜ਼ਿਲ੍ਹਾ
ਮਿਤੀ: 8.6.2022
ਮਹਿੰਗਾ ਕਲਕਤਾ

Hon'ble Chairman,

Head Office, Vatavaran Bhawan,
Punjab Pollution Control Board,
Nabha Road, Patiala-147001

ਨਵੀਂ ਡਾਕ

ਮੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ (OJ)
ਮਿਤੀ: 1/11/ਮਿਨੀ: ਸਹਾ: ਮੈਟੇਨੇ
ਨੈਨਲ ਦਫਤਰ-II, ਪਟਿਆਲਾ

Subject: IOL Chemicals and Pharmaceuticals Limited Factory VPO Fatehgarh Chhanan-Near Village Dhaula, Mansa Road District Barnala Regarding the damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes.

Sir,

I request Beant Singh Bajwa S/o S. Budh Singh is a resident of village Dhaula, Tehsil Tapa, District Barnala. I am the President of District Barnala of National Anti-Corruption Council (Regd.) India. Sir, IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanan-Near Village Dhaula which is located on Fatehgarh Chhanan Link Road from Mansa Barnala Road. The various pollutants being spread by the factory have made life difficult for the people of dozens of surrounding villages. The following are the problems and details of pollution caused by the above factory:-

1. IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanan-near Village Dhaula, Mansa Barnala Road to Fatehgarh Chhanan Road is located just 4 kms above Dhaula. The town is at a distance of 2 km, Handiaya town at a distance of 2 km and Dhanaula Khurd at a distance of 3 km and Kothe Chungha Khurd at a distance of 4 km.

P.T.O.

Beant Singh Bajwa
01-06-2022
BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT. PRESIDENT
BARNALA.

2. There is a drain for storing rain water near the said factory. Water is stored in this drain on rainy days. Which farmers used when needed. But now IOL Chemicals and Pharmaceuticals Limited factory Fatehgarh Chhanna-near Dhaula is discharging chemical laden water into the drain without any treatment. However, as per the guidelines of the Hon'ble High Court, chemically contaminated water cannot be released in the open. But the factory is defying the orders of the Hon'ble High Court.
3. The said factory is also discharging toxic water containing chemicals through underground bore. Due to which the drinking water of village Dhaula and Fatehgarh Chhanna is not potable. Similarly, the water of tubewells in the fields has also been polluted by the pollution of the said factory. Sometimes poisonous black water starts coming out of farmers' farm motors. The water which causes damage to the crops. If the farmers forcibly apply water only to the vegetables then the vegetables become poisonous. If a farmer raises his voice regarding this problem, he is not heard anywhere.
4. Chemical water as well as air pollution is being spread by the said factory owner. From the chimneys of IOL Chemicals Factory Fatehgarh Chhanna-near Dhaula, the smoke of toxic gases is constantly covering the village of Dhaula and other villages like a white sheet. With this millions of lives of human beings and animals have been devoured by death. Hundreds of people in village Dhaula have succumbed to cancer, tuberculosis, skin diseases and other serious illnesses due to pollution from IOL Chemicals Factory Fatehgarh Chhanna-near Dhaula. Economically weak people cannot even leave the village. With the pollution of the factory, not only the crops are deteriorating but also millions of animals are dying.
5. The miscellaneous material emanating from the factory is spreading pollution in the surrounding villages. The toxic gas emitted from the factory harms the eyes of the people and blackens the clothes worn for drying. Pollution from the factory has made life miserable for the people here.


01-06-2022
BEANT SINGH BAJWA
NACC INDIA (REG.)
DIST. PRESIDENT
BARNOLA.

P.T.O

6. I have repeatedly approached the Punjab Government, Punjab Pollution Control Board and the Civil Administration Barnala through the media regarding the pollution of the said IOL Chemicals and Pharmaceuticals Limited. But no hearing has been held anywhere. Because the owner of the factory has political affiliation. As a result Punjab Pollution Control Board and Civil Administration Barnala do not take any action.
7. When the Punjab Pollution Control Board team from Patiala comes to investigate the pollution being spread by the said factory, the investigation team working inside the factory or the factory owner gives a written statement to the people that there is no pollution from some of their supporters. The control board team should come to the villages and collect data from the general public. But this does not happen. The certificates issued by the factory owner to the people and panchayats for non-pollution are all false. This is the subject of an investigation.
8. The Punjab State Pollution Control Board does not take any action as the factory owner has political affiliation. The factory owner, due to his political affiliation, writes to the village panchayats about non-pollution. This should be investigated by the PPCB, Government of Punjab.
9. Pollution data from the common people of village Dhaula and surrounding villages should be collected by sending your team.

Therefore, we request you to take appropriate action on the pollution being spread by the IOL Chemicals and Pharmaceuticals Limited factory by approving this PIL keeping in view the problems of the general public. If the pollution of the factory is not stopped then the day is not far when the people of the village will die. We request you to take air and water samples at the factory as soon as possible. Action should be taken to stop the water containing chemicals in the drain. The matter should be thoroughly investigated and a case should be registered

P.T.O


01-06-2022
BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT. PRESIDENT
BARNALA.

against the factory owner for endangering the lives of the people legally. At the same time action should be taken under Pollution Act and Environmental Protection Act. I would be very grateful to you.

Note: This application is accompanied by photographs of the chemical water being discharged into the drain by the factory.

Yours sincerely,


01-06-2022
BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT. PRESIDENT
BARNALA

Beant Singh Bajwa
President

National Anti-Corruption Council (Regd.) India

Email. presidentbnlacc@gmail.com

Mo: 80000-00584

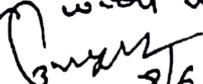
(Ph. 94781-47507)

Endt. No. 1712

Dated 9-6-2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, ~~Patiala~~ ~~with~~ ~~Sanjay~~ ~~Sangrur~~ for information and further necessary action please.

recommendation with is a week then e-notary


8/6/2022
Environmental Engineer
Zonal Officer-II, Patiala

Regd. No. Chd.977/1993-94 (National Level)

National Anti-Corruption Council

Head Office: Plot No.30/1, Sec-13, Rohini, Delhi

www.naccindia.com/ Email: Presidentbnlacc@gmail.com



PUNJAB STATE HUMAN RIGHTS COMMISSION CHANDIGARH

No. 04/NACC-2022

07 JUN 2022

Date: 01-06-2022

To

Hon'ble Commission,

14323

Case No

ICR/201

Punjab State Human Rights Commission

SCO No. 220-221, Sector 34-A,

Chandigarh- 160034

Subject: IOL Chemicals and Pharmaceuticals Limited Factory VPO Fatehgarh Chhanan-Near Village Dhaula, Mansa Road District Barnala Regarding the damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes.

Sir,

I request Beant Singh Bajwa S/o S. Budh Singh is a resident of village Dhaula. Tehsil Tapa. District Barnala. I am the President of District Barnala of National Anti-Corruption Council (Regd.) India. Sir, IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanan-Near Village Dhaula which is located on Fatehgarh Chhanan Link Road from Mansa Barnala Road. The various pollutants being spread by the factory have made life difficult for the people of dozens of surrounding villages. The following are the problems and details of pollution caused by the above factory:-

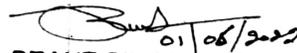
- IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanan-near Village Dhaula, Mansa Barnala Road to Fatehgarh Chhanan Road is located just 4 kms above Dhaula. The town is at a distance of 2 km, Handiaya town at a distance of 2 km and Dhanaula Khurd at a distance of 3 km and Kothe Chungha Khurd at a distance of 4 km.

P.T.O-

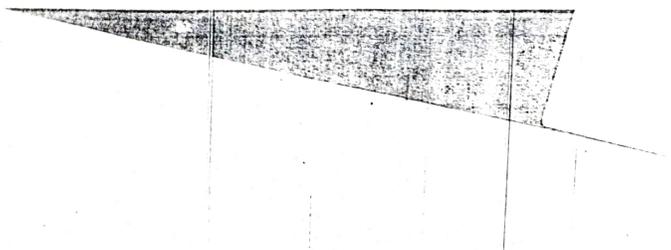
Beant Singh Bajwa
01/06/2022

**BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT. PRESIDENT
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2. There is a drain for storing rain water near the said factory. Water is stored in this drain on rainy days. Which farmers used when needed. But now IOL Chemicals and Pharmaceuticals Limited factory Fatehgarh Chhanna-near Dhaula is discharging chemical laden water into the drain without any treatment. However, as per the guidelines of the Hon'ble High Court, chemically contaminated water cannot be released in the open. But the factory is defying the orders of the Hon'ble High Court.
3. The said factory is also discharging toxic water containing chemicals through underground bore. Due to which the drinking water of village Dhaula and Fatehgarh Chhanna is not potable. Similarly, the water of tubewells in the fields has also been polluted by the pollution of the said factory. Sometimes poisonous black water starts coming out of farmers' farm motors. The water which causes damage to the crops. If the farmers forcibly apply water only to the vegetables then the vegetables become poisonous. If a farmer raises his voice regarding this problem, he is not heard anywhere.
4. Chemical water as well as air pollution is being spread by the said factory owner. From the chimneys of IOL Chemicals Factory Fatehgarh Chhanna-near Dhaula, the smoke of toxic gases is constantly covering the village of Dhaula and other villages like a white sheet. With this millions of lives of human beings and animals have been devoured by death. Hundreds of people in village Dhaula have succumbed to cancer, tuberculosis, skin diseases and other serious illnesses due to pollution from IOL Chemicals Factory Fatehgarh Chhanna-near Dhaula. Economically weak people cannot even leave the village. With the pollution of the factory, not only the crops are deteriorating but also millions of animals are dying.
5. The miscellaneous material emanating from the factory is spreading pollution in the surrounding villages. The toxic gas emitted from the factory harms the eyes of the people and blackens the clothes worn for drying. Pollution from the factory has made life miserable for the people here.


01/06/2022
BEANT SINGH BAJWA
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BARAN, RAJ.

P.T.O

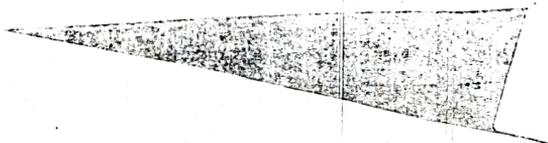


6. I have repeatedly approached the Punjab Government, Punjab Pollution Control Board and the Civil Administration Barnala through the media regarding the pollution of the said IOL Chemicals and Pharmaceuticals Limited. But no hearing has been held anywhere. Because the owner of the factory has political affiliation. As a result Punjab Pollution Control Board and Civil Administration Barnala do not take any action.
7. When the Punjab Pollution Control Board team from Patiala comes to investigate the pollution being spread by the said factory, the investigation team working inside the factory or the factory owner gives a written statement to the people that there is no pollution from some of their supporters. The control board team should come to the villages and collect data from the general public. But this does not happen. The certificates issued by the factory owner to the people and panchayats for non-pollution are all false. This is the subject of an investigation.
8. The Punjab State Pollution Control Board does not take any action as the factory owner has political affiliation. The factory owner, due to his political affiliation, writes to the village panchayats about non-pollution. This should be investigated by the PPCB, Government of Punjab.
9. Pollution data from the common people of village Dhaula and surrounding villages should be collected by sending your team.

Therefore, we request you to take appropriate action on the pollution being spread by the IOL Chemicals and Pharmaceuticals Limited factory by approving this PIL keeping in view the problems of the general public. If the pollution of the factory is not stopped then the day is not far when the people of the village will die. We request you to take air and water samples at the factory as soon as possible. Action should be taken to stop the water containing chemicals in the drain. The matter should be thoroughly investigated and a case should be registered

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01/06/2022
BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT. PRESIDENT
BARNALA.



against the factory owner for endangering the lives of the people legally. At the same time action should be taken under Pollution Act and Environmental Protection Act. I would be very grateful to you.

Note: This application is accompanied by photographs of the chemical water being discharged into the drain by the factory.

Yours sincerely,


01.06/2020
BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT. PRESIDENT
BARAN

Beant Singh Bajwa
President

National Anti-Corruption Council (Regd.) India

Email. presidentbnlacc@gmail.com

Mo: 80000-00584

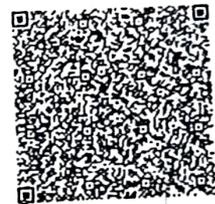
(Ph. 94781-47507)



भारत सरकार
Government of India



Beant Singh Bajwa
Date of Birth/DOB:
Male/ MALE



मेरा आधार, मेरी पहचान



भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

Address:

QR Code with Photograph

10/06/2022
BEANT SINGH BAJWA
NACC INDIA (REG.)
DISTT PRESIDENT

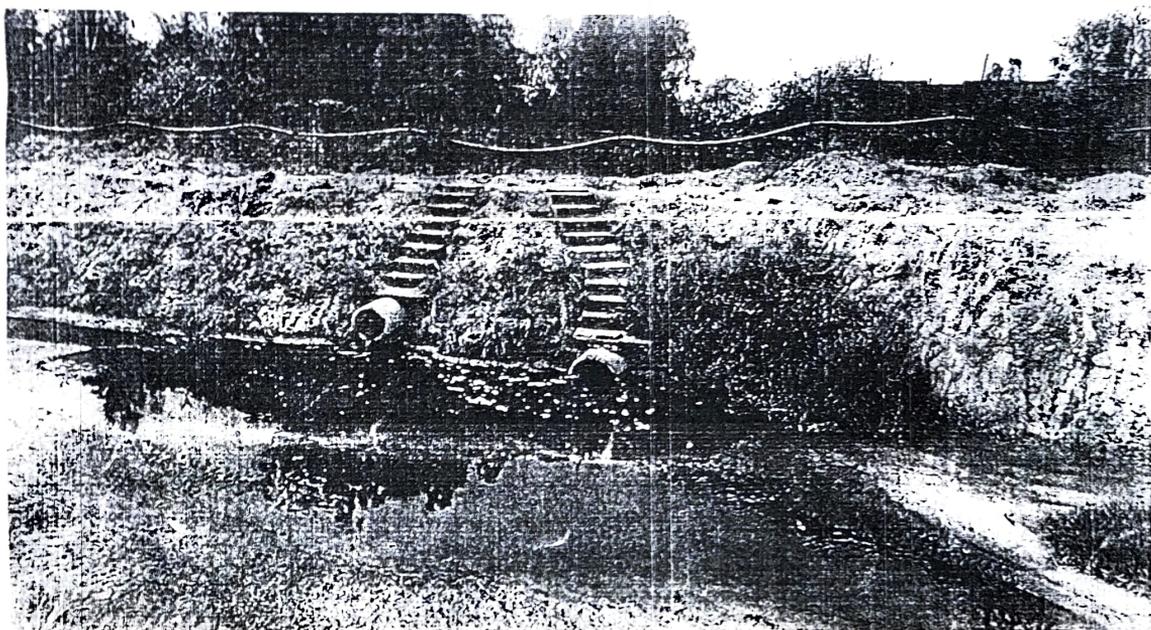
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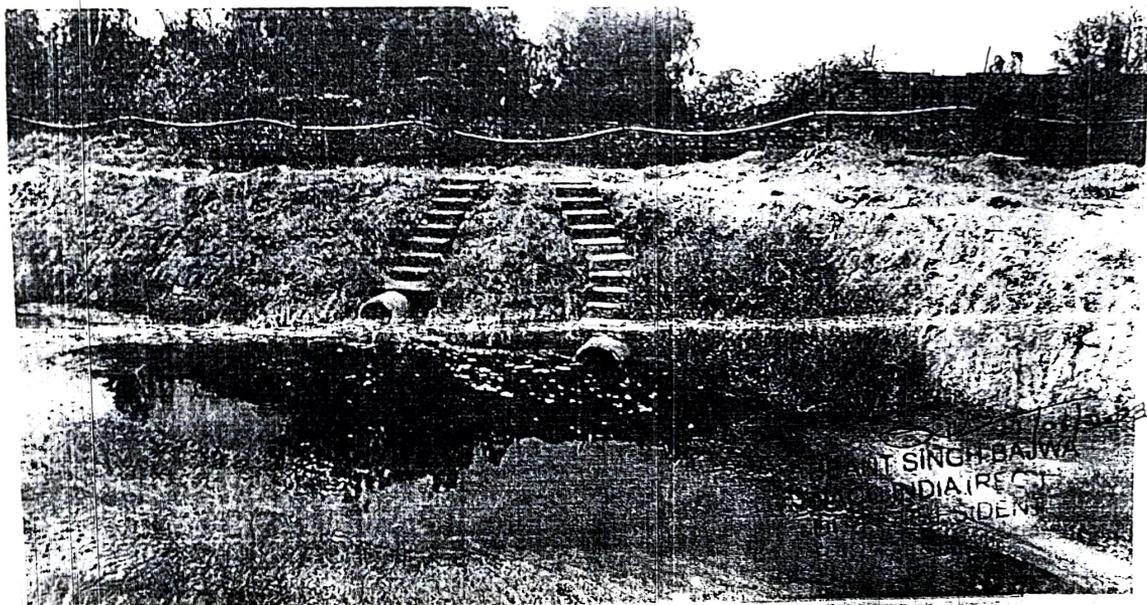
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PUNJAB STATE HUMAN RIGHTS COMMISSION

Complaint No.4590/22/2022

The present complaint dated 01.06.2022 has been filed by Beant Singh Bajwa, District President of National Anti Corruption Council, Barnala requesting to take action against the IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Chhanan, near village Dhaula, Mansa Road, District Barnala for causing the damage to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes.

Let the matter be put up before the Chairman, Punjab Pollution Control Board, Patiala to submit his report before the next date of hearing.

A copy of the order, along with a copy of the complaint be sent to the Chairman, Punjab Pollution Control Board, Patiala through e-mail and by post for compliance.

List on 14.09.2022.

A copy of this order be sent to the complainant for information.

Sd/-
(JUSTICE IQBAL AHMED ANSARI)
CHAIRPERSON

Sd/-
(JUSTICE NIRMALJIT KAUR)
Member

28.06.2022

-Shivani Bhargav/J-2

Endt. No. 2427 Dated 25-8-2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office/Sri Fatehgarh Sahib/Sangrur for information and further necessary action please.

[Signature]
Environmental Engineer
Zonal Officer-II, Patiala

Regd. No. Chd.977/1993-94 (National Level)

National Anti-Corruption Council

Head Office: Plot No.30/1, Sec-13, Rohini, Delhi

www.naccindia.com/ Email: Presidentbnlacc@gmail.com

Withdrawn Letter No. 02/NACC-2022

To

Date: 20-06-2022

Hon'ble Chairman,

Punjab Pollution Control Board

Vatavaran Bhavan, Nabha Road,

Patiala, Punjab 147001

Regarding To : Withdrawal of Letter No. 02/NACC-2022 sent against IOL Chemical and Pharmaceuticals Limited Factory, Village Fatehgarh Chhanna, Near Dhaula Mansa Road, District Barnala.

Sir,

I request Beant Singh Bajwa S/o S. Budh Singh is a resident of village Dhaula, Tehsil Tapa, District Barnala. I am the President of District Barnala of National Anti-Corruption Council (Regd.) India. Sir, IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanna-Near Village Dhaula which is located on Fatehgarh Chhanna Link Road from Mansa Barnala Road.

A Letter No. 02/NACC-2022 was sent to you by registered post on 31/05/2022 regarding various pollution cases against the said factory. I cannot pursue the said petition due to personal engagements at home. Please So file my Application Letter No. 02/NACC-2022. I would be very grateful to you.


BEANT SINGH BAJWA
NACC INDIA (REG.)
DIST. PRESIDENT
BARNALA.

Yours sincerely,

Beant Singh Bajwa (President)
National Anti-Corruption Council (Regd.) India

Email: presidentbnlacc@gmail.com

Mo: 80000-00584

(Ph. 94781-47507)



PUNJAB POLLUTION CONTROL BOARD

Dated. 13-09-2022

No. 4042

To

The Hon'ble Punjab State Human Right Commission,
SCO No. 20-21-22, Sector 34-A,
Chandigarh.

Subject: Complaint no. 4590/22/2022 filed by Sh. Beant Singh Bajwa through email.

Reference: Your office letter no. 042741 dated 10/08/2022.

Enclosed please find herewith reply to the subject cited complaint for kind consideration and further necessary action in the matter.

DA/As above


13/9/2022
Environmental Engineer

Endst. No.

Dated.

A copy of the above is forwarded to the Senior Environmental Engineer, Zonal Office-II, Patiala for information, please.


Environmental Engineer

**BEFORE THE HON'BLE PUNJAB STATE HUMAN RIGHTS COMMISSION,
CHANDIGARH**

In Re: Complaint case no. 4590/22/2022 filed by Sh.Beant Singh Bajwa
through e-mail

Status report of Punjab Pollution Control Board in compliance of
order dated 28.6.2022 of the Hon'ble Commission.

Respectfully showeth:

Respectfully, it is submitted that the Hon'ble Punjab State Human Rights Commission has taken cognizance of the subject cited complaint made by the complainant Sh. Beant Singh Bajwa through e-mail dated 1.6.2022 and vide order dated 28.6.2022, the Hon'ble Punjab State Human Rights Commission has called a report from the Punjab Pollution Control Board.

2) That in compliance to order dated 28.6.2022 of the Hon'ble Commission, the complaint dated 1.6.2022 of Sh. Beant Singh Bajwa has been examined. It is alleged in the complaint that M/s IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Channa Near village Dhaula, Mansa Road, District Barnala is causing damage to the environment and human lives by the release of Chemical water into the drain and toxic gas fumes. The reply of the Punjab Pollution Control Board may kindly be read in the following paragraphs.

3) Briefly stated, M/s IOL Chemicals and Pharmaceuticals Limited, is a large scale red category pharmaceutical unit located at V.P.O Fatehgarh Channa, Mansa Road, Trident Complex, Distt. Barnala. The industry was granted varied consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 30.6.2022, both valid upto 31/03/2024. The consents were granted with certain conditions as mentioned therein. The industry is also having valid authorization of the Board under Hazardous Waste Management Rules, 2016 valid upto 31.03.2024. The authorization was granted with certain conditions as mentioned therein.

4) The Board has also received the complaint from Sh. Beant Singh Bajwa, President, National Anti-Corruption Council, wherein it has been alleged that the industry is causing air & water pollution in the surrounding



areas, which causes diseases to the residents of nearby villages and also discharging untreated trade effluent into the Dhanaula drain passing in the vicinity of industrial unit.

5) The premises of the industry was visited and inspected by the officers of the Regional Office, Sangrur on 09/06/2022 and observed that the industry has installed ZLD (zero liquid discharge) system, hence no trade effluent is being discharged by the industry. Further, the industry has also provided STP (Sewage Treatment Plant) for treatment of its domestic effluent and the treated domestic effluent is being discharged onto land for plantation. During visit, stack emission samples, samples of untreated / treated wastewater and 6 no. ground water samples (5 from nearby villages and one from the industrial premises) were also collected. The comments on the analysis results are mentioned herein below:

- a) The perusal of results of stack emission samples reveals that the concentration of various parameters are within the permissible limits as prescribed by the Board for such type of units.
- b) Similarly, the analysis results of treated domestic wastewater reveals that the concentration of various parameters are within the permissible limit as prescribed by the Board for such discharges onto land for plantation.
- c) The groundwater samples collected from nearby five villages and one from the premises of the industry were also got analyzed from Board's lab for different parameters as per IS: 10500-2012. The analysis results of ground water samples collected by the Regional Office on 17.06.2022 inside and outside the industry reveals that the parameters except total hardness, magnesium and TDS are found within the permissible limits as per drinking water standards IS: 10500-2012. Further, no color was observed in all the tubewell samples.
- d) The analysis results of the samples collected from upstream and downstream side of M/s IOL Chemicals Pharmaceutical Pvt. Ltd, Fatehgarh Channa, Barnala from Dhanaula drain reveals that there is little change in concentration of pH, BOD, COD, TDS & Bio-essay. Thus, it can be concluded that there is no effect of operations of the industry on the quality of water flowing through Dhanaula drain. Moreover, the unit is based on ZLD (zero liquid discharge) system and as such no



outlet was found in the Dhanaula drain of the industrial unit for the discharge of treated and untreated effluent.

e) The industry is also complying with the conditions of authorization granted to it under the HWM Rules, 2016.

6) From the above facts, it is evident that the industry is complying with the conditions of NOC / CTO granted to it under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981. Hence, no further action is required against the industry at this stage.

7) It is pertinent to mention here that the complainant Sh. Beant Singh Bajwa vide his request letter dated 20.6.2022, addressed to Chairman of the Board submitted that he does not want to pursue the complaint filed against the industry by him vide his letter no. 2/NACC-2022 due to personal engagements at home and thus requested the Board to file the said complaint.

8) In view of the above mentioned facts, no further action is required on the complaint at this stage. It is, therefore, prayed that the complaint case may please be disposed off with an appropriate orders.

Date 13.9.2022

Submitted by



Environmental Engineer
Punjab Pollution Control Board
Regional Office, Sangrur

On behalf of Punjab Pollution Control Board